

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 219  
IB-2079/ND/2019**

**IN THE MATTER OF:  
Smt. Renu Chauhan**

**....PETITIONER**

**Vs.**

**M/s. Lords Creative Infra Solution Pvt. Ltd.**

**....RESPONDENT**

**Section  
Under Section 9 of IBC**

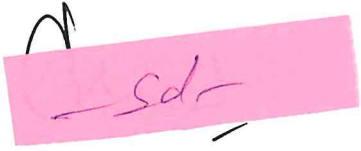
**Order delivered on 13.07.2021  
(Virtual Hearing)**


**Coram:  
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational creditor :  
For the Respondent/Corporate debtor :Sh. Satvinder Singh and Sh.  
Robin Bansal, Advocates.**

**ORDER**

No one has represented on behalf of the operational creditor. Ld. Counsel for the corporate debtor is present. In the interest of justice, post the matter to  
**18th August, 2021.**

  
**(Hemant Kumar Sarangi)  
Member (T)**

  
**(P.S.N. Prasad)  
Member (J)**

(Annu)